BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 121 OF 2025

IN THE MATTER OF:

Rakesh Bansal **…Applicant**

Versus

State of Uttar Pradesh & Ors. **…Respondent(s)**

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Response on Behalf of the Uttar Pradesh Pollution Control Board, in Compliance to the order dated 30.07.2025 passed by the Hon'ble National Green Tribunal, Principal Bench Delhi	1-2
2.	**ANNEXURE 1** A Copy of the Letter dated 25.08.2025	3-5

THROUGH

DATE: 25.10.2025
PLACE: NEW DELHI

STHAVI ASTHANA
ADVOCATE FOR UPPCB
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM

NOTARY
Ashok Kumar
Advocate
Area-Bulandshahr
Regd. No. 10588
Ex. Date 24-5-2030
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 121 OF 2025

IN THE MATTER OF:

Rakesh Bansal **...Applicant**

Versus

State of Uttar Pradesh & Ors. **...Respondent(s)**

RESPONSE ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE ORDER DATED 30.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH DELHI

I, VIMAL KUMAR, aged about 58 years, S/o SHIV PRASAD presently posted as the Regional officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Bulandshahar, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That by mean of the present application the applicant has raised the grievance against the illegal operation of the brick kiln-M/s R. S. Brick Field located at Gata Nos. 516, 517, 518 and 520 in Village Dulhera, Tehsil and Pargana Sikandrabad, District Bulandshahr, Uttar Pradesh.

NOTARY
Ashok Kumar
Advocate
Area-Bulandshahr
Regd. No. 10588
Ex. Date 24-5-2030
GOVT. OF INDIA

3. That upon considering the matter, this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) vide its order dated 30.07.2025 directed UPPCB to file an affidavit disclosing the steps taken for recovery of environmental compensation.

4. That the amount of Rs. 6,25,000/- imposed as environmental compensation has been deposited by the concerned brick kiln in the account of UPPCB as informed by the brick kiln vide letter dated 25.08.2025, and the same has been confirmed by the accounts section of UPPCB. A copy of the letter dated 25.08.2025 is annexed hereto and marked as **Annexure 1.**

5. That the present response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at ..Bulandshahr on this the 25th day of ___10___, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY Ashok Kumar Advocate Area-Bulandshahr Regd. No. 1688 Ex. Date 24-5-2030 GOVT. OF INDIA

प्रमाणित करता हूँ कि श्री ... पुत्र/पत्नी श्री ... ने जिसकी पहचान ... आज दिनांक ... प्रातः साथ 25/10/25 ... उक्त लेख को ... स्वीकार किया। शुल्क ...

अशोक कुमार
एडवोकेट / नोटरी (पब्लिक) 25/10/2025
बुलन्दशहर (उ0प्र0)

ANNEXURE-1

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-४),
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय: <u>मा० एन०जी०टी० के निर्देशानुसार राज्य बोर्ड द्वारा अधिरोपित रू० 625000/– की पर्यावरणीय क्षतिपूर्ति में से बकाया क्षतिपूर्ति रू० ४२५०००/– को जमा किये जाने की सूचना प्रेषण के सम्बन्ध में।</u>

महोदय,

उपरोक्त विषय के सम्बन्ध में सादर सूचित करना है कि आपके कार्यालय के पत्र संख्या-346/ओजी-268/2025 दिनांक 06.08.2025 के द्वारा मा० एन०जी०टी० में योजित ओ०ए० सं०-121/2025 राकेश बंसल बनाम स्टेट ऑफ यूपी व अन्य में पारित आदेश के निर्देशानुसार राज्य बोर्ड द्वारा अधिरोपित रू० 625000/– की पर्यावरणीय क्षतिपूर्ति में से बकाया क्षतिपूर्ति रू० 425000/– को जमा किये जाने हेतु निर्देशित किया गया है। मा० एन०जी०टी० के आदेश के अनुपालन में प्रार्थी द्वारा दिनांक 22.07.2025 को रू० ०१ लाख, दिनांक 23.07.2025 को रू० ०१ लाख, दिनांक 18.08.2025 को रू० ०२ लाख १५ हजार एवं दिनांक 25.08.2025 को रू० ०२ लाख १० हजार राज्य बोर्ड के पेमेन्ट गेट-वे में जमा किये गये है, जिनकी प्रतियाँ संलग्न है।

अतः आपसे सादर अनुरोध है कि हमारे भट्ठे को जारी बन्दी आदेश दिनांक 06.06.2025 को निरस्त करने एवं मा० एन०जी०टी० के आदेश के अनुपालन हेतु सूचना मा० एन०जी०टी० न्यायालय को प्रेषित करने का कष्ट करें।

25/08/2025

मै० आर०पी०एस० ब्रिक फील्ड-पूर्वनाम मै० आर०एस० ईंट उद्योग,
ग्राम-दुल्हैरा, तहसील-सिकन्दराबाद,
जनपद-बुलन्दशहर।

प्रति-क्षेत्रीय अधिकारी महोदय उ०प्र० प्रदूषण नियंत्रण बोर्ड बुलन्दशहर को सूचनार्थ प्रेषित।

NOTARY
Ashok Kumar
Advocate
Area-Bulandshahr
Regd. No. 1638
Upto 24-5-2030
GT. OF INDIA

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ स0–H32674/सी–4/ NGT-231 | 2025 दिनांक:– 15-9-25

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
बुलन्दशहर।

विषयः–मा0 एन0जी0टी0 में योजित ओ0ए0 नं0–121/2025 राकेश बंसल बनाम बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश दिनांक 30.07.2025 के संदर्भ में विधिक अभिमत प्रदान किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित ओ0ए0 नं0–121/2025 राकेश बसल बनाम बनाम स्टेट आफ यू0पी0 व अन्य में पारित आदेश दिनांक 30.07.2025 के संदर्भ में विधिक अभिमत प्रदान किये जाने के सबध मे प्रेषित पत्र दिनांक 06.08.2025 का सन्दर्भ ग्रहण करें। बोर्ड द्वारा विभिन्न उद्योगो को अधिरोपित पर्यावरणीय क्षतिपूर्ति के विरूद्ध माननीय उच्च न्यायालय, लखनऊ पीठ में चुनौती दी गयी। सभी सम्बद्ध वादों में लीडिंग वाद याचिका संख्या–4816/2024 स्वेज इण्डिया बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 17.07.2025 के सुसगत अंश निम्नवत् है:–

"..(82) In view of the foregoing discussion, we hold that the State Pollution Control Board has no power to impose environmental compensation upon any person or Industry and it can merely file an application before the NGT under Section 15 read with Section 18 of the NGT Act for issuance of a direction to the person concerned for payment of compensation..."

तत्पश्चात् मा0 उच्चतम न्यायालय द्वारा सिविल अपील संख्या–757–760/2013 डीपीसीसी बनाम लोधी प्रापर्टी कपनी लि0 व अन्य में पारित निर्णय दिनांक 04.08.2025 के सुसंगत अश निम्नवत् है:–

"35.. At present environmental damages are being levied by the Boards on the basis of *certain* guidelines issued by the Central Pollution Control Board in its document "General framework for imposing environmental damage compensation" issue in December, 2022. These guidelines seem to have been issued pursuant to the directions of the NGT. It is important that these guidelines are reviewed thoroughly and issued in the form of Rules and Regulations. This will enable declaration of a law that applies and ensures its recognition and easy implementation..."

"..37..hold that the environmental regulators, the Pollution Control Boards, can impose and collect as restitutionary and compensatory damages fixed sums of monies or require furnishing bank guarantees as an ex-ante measure towards potential environmental damage in exercise of powers under Sections 33A and 31A of the Water and Air Acts, we issue the following consequential directions..."

"..39.. (b) we direct that the Pollution Control Boards can impose and collect as restitutionary and compensatory damages fixed sums of monies or require furnishing bank guarantees as an ex-ante measure towards potential environmental damage in exercise of powers under Sections 33A and 31A of the Water and Air Acts.

.....P.T.O.

NOTARY
Ashok Kumar
Advocate
Area-Bulandshahr
Regd. No. 19088
Ex. Date 24-5-2030
GOVT. OF INDIA

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 • Fax: 0522 – 2720764
E-mail: info@uppcb.in • Web Site: www.uppcb.in

(c) it is further directed that the power to impose or collect restitutionary or compensatory damages or the requirement to furnish bank guarantees as an ex-ante measure under Sections 33A and 31A of the Water and Air Acts shall be enforced only after detailing the principle and procedure incorporating basic principles of natural justice in the subordinate legislation.."

उक्त के अतिरिक्त मा0 उच्चतम न्यायालय द्वारा पारित आदेश दिनांक 04.08.2025 के अनुक्रम मे बोर्ड अधिवक्ता श्री प्रदीप मिश्रा द्वारा प्रेषित अभिमत दिनांक 06.08.2025 के सुसगत अश निम्नवत है—

In view of the said judgment Hon'ble Supreme Court in Para 39(b) and (c) directed as under:

(b) we direct that the Pollution Control Boards can impose and collect as restitutionary and compensatory damages fixed sums of monies or require furnishing bank guarantees as an ex-ante measure towards potential environmental damage in exercise of powers under Sections 33A and 31A of the Water and Air Acts.

(c) it is further directed that the power to impose or collect restitutionary or compensatory damages or the requirement to furnish bank guarantees as an ex-ante measure under Sections 33A and 31A of the Water and Air Acts shall be enforced only after detailing the principle and procedure incorporating basic principles of natural justice in the subordinate legislation.

In view of aforesaid observations of Hon'ble Supreme Court, I am of the view that though the Board has a power to impose Environmental Compensation, however, till the Rules are framed, it should not impose any environmental compensation as directed by Hon'ble Supreme Court. Hon'ble Supeme Court has directed that Union of India be impleaded in the above case and will inform the Hon'ble Court about the Rules and Regulations to be framed by it.

उपरोक्त वर्णित परिस्थितियो में मा0 उच्चतम न्यायालय द्वारा पारित निर्णय दिनांक 04.08.2025 के अनुक्रम में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सबधी सिद्धात एव प्रक्रिया/प्राकृतिक न्याय के संबध में अधीनस्थ विधायन आने के उपरांत ही पर्यावरणीय क्षतिपूर्ति अधिरोपित की जा सकती है।

आपको निर्देशित किया जाता है कि उक्त को संज्ञान में रखते हुये ईट भट्ठे मै0 आर0पी0एस0 ब्रिक फील्ड (पूर्व नाम मै0 आर0एस0 ईट उद्योग, ग्राम दुल्हैरा, तहसील–सिकन्दराबाद, जनपद–बुलन्दशहर) के विरुद्ध जारी बंदी आदेश का अनुपालन सुनिश्चित कराते हुये एवं प्रकरण में बोर्ड द्वारा की गई कार्यवाही एवं ईट भट्ठे द्वारा जमा की गई पर्यावरणीय क्षतिपूर्ति को समाहित करते हुये बोर्ड की ओर से मा0 एन0जी0टी0 में दाखिल किये जाने वाले शपथ पत्र का ड्राफ्ट बोर्ड अधिवक्ता से समन्वय स्थापित करते हुये तैयार करायें एवं नियत तिथि 31.10.2025 से 15 दिवस पूर्व बोर्ड मुख्यालय प्रेषित कराया जाना सुनिश्चित करें।

अग्रेतर आपको अवगत कराना है कि लेखानुभाग से प्राप्त अद्यतन सूचना के अनुसार सन्दर्भित ईट भट्ठे पर अधिरोपित पर्यावरणीय क्षतिपूर्ति रू 6,25,000/— को ईट भट्ठे द्वारा बोर्ड के संबधित खाते में जमा कर दिया गया है।

भवदीय

Digitally signed by
RAM GOPAL
Date: 12-09-2025
12:38:40

मुख्य पर्यावरण अधिकारी वृत्त–4

NOTARY
Ashok Kumar
Advocate
Area-Bulandshahr
Regd. No. 1688
Date 24-5-2030
GOVT. OF INDIA